

C O N T E N T S

**Fifteenth Series, Vol.XIV, Sixth Session, 2010/1932 (Saka)
No.22, Friday, December 10, 2010/Agrahayana 19, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, December 10, 2010/Agrahayana 19, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Meghrajji and Shri M. Rajashekara Murthy.

Shri Meghrajji was a Member of the Fourth Lok Sabha from 1967 to 1970 representing the Surendranagar Parliamentary Constituency of Gujarat.

Shri Meghrajji also served as a Member of the Gujarat Legislative Assembly.

Shri Meghrajji strove for eradication of various social evils and worked for the welfare and upliftment of the women folk and children.

A brilliant scholar, Shri Meghrajji had his education at prestigious institutions in India and abroad. He played a proactive role in the campaigns for the betterment of educational facilities for children of his constituency. Shri Meghrajji was also actively associated in management of a number of educational institutions. He served as the President of the Rajkumar College, Rajkot from 1966 to 2000.

Shri Meghrajji passed away on 1 August 2010 at the age of 87.

Shri M. Rajashekara Murthy was a Member of the Seventh Lok Sabha from 1980 to 1984 representing the Mysore Parliamentary Constituency of Karnataka.

Shri Murthy was a sitting Member of the Rajya Sabha representing the State of Karnataka.

Shri Murthy was a Member of the Karnataka Legislative Assembly from 1952 to 1978 and from 1989 to 1994. An able administrator, he held several portfolios in the Government of Karnataka. He was Minister for Industries and Commerce, Information and Publicity and Film Development from 1968 to 1971; Minister of Finance and Excise from 1989 to 1990 and Minister of Revenue and Religious Endowments from 1992 to 1993. Shri Murthy also served as the Union

Minister of Surface Transport (Independent Charge) from September 1995 to June 1996.

A committed social and political worker, Shri Murthy actively participated in the freedom struggle. He was instrumental in the establishment of several schools and colleges in his constituency.

Shri M. Rajashekara Murthy passed away on 5 December 2010 at the age of 88.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, about 14 people are reported to have been killed and thousands of others displaced due to unprecedented rains in the coastal regions of Andhra Pradesh. The torrential rains damaged standing crops in the State besides rendering a large number of people homeless.

The House expresses its sorrow over bereavement and sufferings caused due to this natural tragedy.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Now, Question Hour. Q.No.441.

... (Interruptions)

11.05 hrs

At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go in the records.

(Interruptions) ...*

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.05 ¼ hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

REFERENCE BY THE SPEAKER**Human Rights Day**

MADAM SPEAKER: Hon. Members, 10th December every year is observed as the Human Rights Day. The day marks the anniversary of the United Nations General Assembly's adoption of the Universal Declaration of Human Rights in 1948.

The day commemorates and highlights the fact that all human beings are born with equal and inalienable rights and fundamental freedoms. The Preamble of our Constitution enshrines these objectives prominently and our country has taken up several initiatives towards attaining them.

Let us, on this occasion, reaffirm our resolve to rededicate ourselves to the promotion and protection of human rights for all.

12.01 hrs.

PAPERS LAID ON THE TABLE

... (*Interruptions*)

MADAM SPEAKER: Now we shall take up Papers Laid on the Table.

12.01 ½ hrs.

At this stage Shri C.R. Patil, Shri Tufani Saroj, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3756/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): On behalf of Shri Vilasrao Deshmukh, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2010-11)-Financial Reporting by Central Public Sector Undertakings for the year 2009-2010 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT –3757/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2009-2010.

(Placed in Library, See No. LT –3758/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2009-2010.

(Placed in Library, See No. LT –3759/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): On behalf of Dr. Farooq Abdullah, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2009-2010.

- (2) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3760/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): On behalf of Kumari Selja, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3761/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3762/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3763/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT –3764/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3765/15/10)

- (3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 18 of 2010-11) – Taxation of payments to non residents for the year ended March, 2010.

(Placed in Library, See No. LT –3766/15/10)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 20 of 2010-11) Autonomous Bodies - Performance Audit for the year ended March, 2009.

(Placed in Library, See No. LT –3767/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Prof. K.V. Thomas, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2009-2010.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3768/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2009-2010.

(Placed in Library, See No. LT –3769/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2009-2010.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coconut Development Board, Kochi, for the year 2009-2010.

(Placed in Library, See No. LT –3770/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-

- (i) The Warehousing (Development and Regulatory Authority) Annual Statement of Accounts and Records Rules, 2010 published in Notification No. G.S.R. 888(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (ii) The Warehousing (Development and Regulatory) Authority – Financial and Managerial Powers Rules, 2010 published in Notification No. G.S.R. 889(E) in Gazette of India dated 8th

November, 2010 together with an Objects and Reasons and explanatory note thereon.

- (iii) The Warehousing (Development and Regulatory) Registration of Accreditation Agencies Rules, 2010 published in Notification No. G.S.R. 890(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
 - (iv) The Warehousing (Development and Regulatory) Appellate Authority Procedure Rules, 2010 published in Notification No. G.S.R. 891(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
 - (v) The Warehousing (Development and Regulatory) Registration of Warehouses Rules, 2010 published in Notification No. G.S.R. 892(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
 - (vi) The Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members of Warehousing (Development and Regulatory) Authority Rules, 2010 published in Notification No. G.S.R. 893(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
 - (vii) The Warehousing (Development and Regulatory) Authority Annual Report and Returns Rules, 2010 published in Notification No. G.S.R. 894(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (4) above.

(Placed in Library, See No. LT –3771/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3772/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2009-2010.

(Placed in Library, See No. LT –3773/15/10)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3774/15/10)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3775/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (First Amendment) Regulations, 2010, published in Notification No. L-1/12/2010-CERC in Gazette of India dated 1st October, 2010.

(Placed in Library, See No. LT –3776/15/10)

- (ii) The Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010, published in Notification No. L-1/42/2010-CERC in Gazette of India dated 30th September, 2010.

(Placed in Library, See No. LT –3777/15/10)

- (iii) The Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2010, published in Notification No. CEA/TETD/MP/R/01/2010 in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT –3778/15/10)

- (2) A copy of the each of the following notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- (i) The “Joint Electricity Regulatory Commission (State Grid Code) Regulations, 2010, published in Notification No. JERC-12/2010 in Gazette of India dated 7th August, 2010.

- (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Electricity Trading) Regulations, 2010, published in Notification No. JERC-13/2010 in Gazette of India dated 31st August, 2010.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (2) above.

(Placed in Library, See No. LT –3779/15/10)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Hydro Power Corporation Limited, Faridabad, for the year 2009-2010.
- (ii) Annual Report of the National Hydro Power Corporation Limited, Faridabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3780/15/10)

- (b) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, Shimla, for the year 2009-2010.

- (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, Shimla, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3781/15/10)

- (c) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3782/15/10)

- (d) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2009-2010.

- (ii) Annual Report of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3783/15/10)

- (e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2009-2010.

- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3784/15/10)

- (f) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3785/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(Placed in Library, See No. LT –3786/15/10)

- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 22 of 2010-11) - Performance Audit – NTPC Limited Capacity Addition Programme Project Management, under Article 151(1) of the Constitution.

(Placed in Library, See No. LT –3787/15/10)

- (7) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa and Union Territories), Gurgaon, for the year 2008-2009.

(Placed in Library, See No. LT –3788/15/10)

- (8) A copy of the Bhakra Beas Management Board (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 178 in Gazette of India dated 9th October, 2010, under sub-section (3) of Section 97 of the Punjab Reorganization Act, 1966.

(Placed in Library, See No. LT –3789/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Dinesh Trivedi, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3790/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Arogya Nidhi, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT –3791/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2009-2010.

(Placed in Library, See No. LT –3792/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2009-2010.

(Placed in Library, See No. LT –3793/15/10)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HLL Lifecare Limited (formerly Hindustan Latex Limited), Thiruvananthapuram, for the year 2009-2010.
- (ii) Annual Report of the HLL Lifecare Limited (formerly Hindustan Latex Limited), Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –3794/15/10)

- (6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2009-2010, Postgraduate Institute of Medical Education & Research, Regional Institute of Medical Sciences for the years 2008-2009 and 2009-2010 and 31 other institutions, mentioned therein, for the year 2009-2010, within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT –3795/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

(1) A copy each of the Annual Reports for the year 2009-2010 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
- (iii) National Council for Hotel Management, Catering and Nurtrition, Shimla.
- (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (x) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (xi) Institute of Hotel Management, Catering Technology, Thiruvananthapuram.
- (xii) Institute of Hotel Management, Catering Technology and

Applied Nutrition, Bhopal.

- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
 - (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
 - (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
 - (xvi) Institute of Hotel Management Catering Technology and Applied Nutrition, Hazipur.
 - (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
 - (xviii) Institute of Hotel Management, Catering & Nutrition (Society), Gurdaspur.
 - (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (2) A copy of the consolidated Review (Hindi and English versions) by the Government of the working of the above Institutes for the year 2009-2010.

(Placed in Library, See No. LT –3796/15/10)

... (*Interruptions*)

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री सचिन पायलट): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) समीर (सोसायटी फॉर एप्लायड माइक्रोवेब इलेक्ट्रॉनिक्स इंजीनियरिंग एण्ड रिसर्च), मुंबई के वर्न 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) समीर (सोसायटी फॉर एप्लायड माइक्रोवेब इलेक्ट्रॉनिक्स इंजीनियरिंग एण्ड रिसर्च), मुंबई के वर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –3797/15/10)

(2) (एक) सेन्टर फॉर डेवलपमेंट ऑफ एडवांस्ड कंप्यूटिंग, पुणे के वर्न 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेन्टर फॉर डेवलपमेंट ऑफ एडवांस्ड कंप्यूटिंग, पुणे के वर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –3798/15/10)

(3) (एक) सेन्टर फॉर मैटेरियल्स फॉर इलेक्ट्रॉनिक्स टेक्नालॉजी (सी-मेट), पुणे के वर्न 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेन्टर फॉर मैटेरियल्स फॉर इलेक्ट्रॉनिक्स टेक्नालॉजी (सी-मेट), पुणे के वर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –3799/15/10)

(4) (एक) इलेक्ट्रॉनिक्स एण्ड कंप्यूटर सॉफ्टवेयर एक्सपोर्ट प्रोमोशन काउंसिल, नई दिल्ली के वर्न 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इलेक्ट्रॉनिक्स एण्ड कंप्यूटर सॉफ्टवेयर एक्सपोर्ट प्रोमोशन काउंसिल, नई दिल्ली के वर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –3800/15/10)

(5) (एक) डीओईएसीसी सोसाइटी, नई दिल्ली के वर्न 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) डीओईएसीसी सोसाइटी, नई दिल्ली के वर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –3801/15/10)

(6) (एक) भारतीय दूरसंचार विनियामक प्राधिकरण, नई दिल्ली के वर्न 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय दूरसंचार विनियामक प्राधिकरण, नई दिल्ली के बर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –3802/15/10)

(7) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) टेलीकम्युनिकेशन्स कंसल्टेन्ट्स इंडिया लिमिटेड, नई दिल्ली के बर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टेलीकम्युनिकेशन्स कंसल्टेन्ट्स इंडिया लिमिटेड, नई दिल्ली का बर्न 2009-2010 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT –3803/15/10)

(ख) (एक) आईटीआई लिमिटेड, बंगलौर के बर्न 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) आईटीआई लिमिटेड, बंगलौर का बर्न 2009-2010 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT –3804/15/10)

12.03 hrs.**LEAVE OF ABSENCE OF MEMBERS FROM SITTINGS OF
THE HOUSE**

MADAM SPEAKER: The Committee on Absence of Members from the sittings of the House in their Third Report presented to the House on 9 December, 2010 have recommended that absence be condoned and leave of absence from the sittings of the House be granted in respect of the following Members for the period mentioned against each:-

- | | | |
|--------------------------|---|------------|
| 1. Shri Baliram Kashyap | 26.07.2010 to 31.08.2010 }
and }
09.11.2010 to 30.11.2010 } | } granted |
| 2. Shri Kameshwar Baitha | 25.02.2010 to 16.03.2010 }
15.04.2010 to 07.05.2010 }
and }
26.07.2010 to 31.08.2010 } | } condoned |
| | 09.11.2010 to 26.11.2010 } | } granted |
| 3. Shrimati Kaiser Jahan | 09.11.2010 to 24.11.2010) |) granted |

Is it the pleasure of the House that the absence is condoned and leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS : Yes.

MADAM SPEAKER: The absence is condoned and leave is granted. The Members will be informed accordingly.

(Interruptions)

12.04 hrs

**COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS
Minutes**

SHRI INDER SINGH NAMDHARI (CHATRA): I beg to lay on the Table the Minutes (Hindi and English versions) of the Tenth to Twelfth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

... (*Interruptions*)

12.04 ¾ hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF
THE HOUSE**

Minutes

डॉ. बलीराम (लालगंज): महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की 8 दिसम्बर, 2010 को हुई तीसरी बैठक के कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (*Interruptions*)

12.04 ½ hrs.**RAILWAY CONVENTION COMMITTEE
Ist Report**

SHRI ARJUN CHARAN SETHI (BHADRAK): Madam, I beg to present the First Report (Hindi and English versions) of the Railway Convention Committee (2009) on “Rate of Dividend for the years 2009-10 and 2010-11 and other ancillary matters.”

... (Interruptions)

12.05 hrs.**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
(i)18th Report**

DR. CHARLES DIAS (NOMINATED): I beg to present the Eighteenth Report (Hindi and English versions) of the Standing Committee on Information Technology (2010-11) on ‘The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2010’ relating to the Ministry of Information and Broadcasting.

(ii)Statements

DR. CHARLES DIAS : I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

(1) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-second Report (Thirteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-eighth Report (Thirteenth Lok Sabha) on “Demands for Grants (2003-04)” of the Department of Posts.

(2) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in

Chapter V of the Sixty-sixth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-sixth Report (Fourteenth Lok Sabha) on “Demands for Grants (2008-09)” of the Department of Posts.

(3) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-fourth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-seventh Report (Fourteenth Lok Sabha) on “Demands for Grants (2008-2009)” relating to the Department of Telecommunications.

(4) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Eleventh Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their First Report (Fourteenth Lok Sabha) on “Demands for Grants (2004-2005)” relating to the Department of Information Technology.

(5) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-fourth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-sixth Report (Fourteenth Lok Sabha) on “Demands for Grants (2007-2008)” relating to the Department of Information Technology.

(6) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-first Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-ninth Report (Fourteenth Lok Sabha) on “Functioning of Centre for Development of Advanced Computing (C-DAC)” relating to the Department of Information Technology.

(7) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-fifth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-eighth Report (Fourteenth Lok Sabha) on “Demands for Grants (2008-2009)” relating to the Department of Information Technology.

(8) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Twenty-first Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-second Report (Thirteenth Lok Sabha) on “Conditional Access System (CAS)” of the Ministry of Information and Broadcasting.

(9) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-first Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-third Report (Fourteenth Lok Sabha) on “Demands for Grants (2007-2008)” of the Ministry of Information and Broadcasting.

(10) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-third Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-fifth Report (Fourteenth Lok Sabha) on “Demands for Grants (2008-2009)” of the Ministry of Information and Broadcasting.

... (*Interruptions*)

12.05 ¼ hrs.

**STANDING COMMITTEE ON DEFENCE
9th Report**

SHRI SATPAL MAHARAJ (GARHWAL): I beg to present the Ninth Report (Hindi and English Versions) of the Standing Committee on Defence (2010-11) on 'Action Taken by the Government on the recommendations/observations contained in the Sixth Report (Fifteenth Lok Sabha) on Demands for Grants 2010-2011'.

... (*Interruptions*)

12.05 ¾ hrs.

**STANDING COMMITTEE ON FINANCE
26th to 30th Reports**

SHRI BHAKTA CHARAN DAS (KALAHANDI): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2010–11):-

(1) Twenty-sixth Report on action taken by the Government on the recommendations contained in the Eleventh Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).

(2) Twenty-seventh Report on action taken by the Government on the recommendations contained in the Twelfth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Finance (Department of Revenue).

(3) Twenty-eighth Report on action taken by the Government on the recommendations contained in the Thirteenth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Planning.

(4) Twenty-ninth Report on action taken by the Government on the recommendations contained in the Fourteenth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Statistics and Programme Implementation.

(5) Thirtieth Report on action taken by the Government on the recommendations contained in the Fifteenth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Corporate Affairs.

... (*Interruptions*)

12.06 hrs.**STATEMENTS BY MINISTERS****(i) Status of implementation of the recommendations contained in the 2nd Report of Standing Committee on Social Justice and Empowerment on Demands for Grants (2009-10) pertaining to the Ministry of Tribal Affairs.***

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): माननीय अध्यक्ष महोदया, मैं यह विवरण माननीय अध्यक्ष, लोक सभा द्वारा दिए गए निर्देशों के निदेश 73-क के अनुसरण में माननीय अध्यक्ष, लोक सभा के निर्देशों पर जनजातीय कार्य मंत्रालय से संबंधित अनुदान मांगों (2009-10) पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति की दूसरी रिपोर्ट में निहित सिफारिशों के कार्यान्वयन की स्थिति पर सभा पटल पर रखता हूँ।

सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति ने बर्न 2009-10 के लिए जनजातीय कार्य मंत्रालय की अनुदान मांगों की जाँच की और 17.12.2009 को राज्य सभा को इस संबंध में अपनी दूसरी रिपोर्ट प्रस्तुत की। इसमें जनजातीय कार्य मंत्रालय की बर्न 2009-10 की अनुदान मांगों पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति की सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्रवाई निहित है।

इस रिपोर्ट में 16 सिफारिशें निहित हैं। समिति द्वारा दी गई सभी 16 सिफारिशों के कार्यान्वयन की वर्तमान स्थिति, जो सभा पटल पर रखी गई है, अनुलग्नक में दर्शाई गई है।

... (Interruptions)

* Laid on the Table and also placed in Library See No. LT-3805/15/10.

12.07 hrs.**(ii)(a) Status of implementation of the recommendations contained in the 15th Report of Standing Committee on Finance on Demands for Grants (2010-11) pertaining to the Ministry of Corporate Affairs.***

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam, I am laying the Statement on the status of implementation of recommendations contained in the Fifteenth Report of the Standing Committee on Finance (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Corporate Affairs in pursuance of direction 73A of the hon. Speaker, Lok Sabha.

In all, nine recommendations were made by the Committee in the above report where action was required to be taken on the part of the Government. The Government has accepted 'in principle' all the recommendations of the Committee. The present status of implementation of the various recommendations made by the Committee is given in the Annexure to this Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 3806/15/10.

12.07 ¼ hrs.**(ii)(b) Status of implementation of the recommendations contained in the 20th Report of Standing Committee on Finance on Demands for Grants (2009-10) pertaining to the Ministry of Corporate Affairs***

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam, I am laying the Statement on the status of implementation of recommendations contained in the Twentieth Report of the Standing Committee on Finance (15th Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Corporate Affairs in pursuance of direction 73A of the Hon'ble Speaker, Lok Sabha.

In all, three recommendations were made by the Committee in the above report where action was required to be taken on the part of the Government. The Government has accepted 'in principle' all the recommendations of the Committee. The present status of implementation of the various recommendations made by the Committee is given in the Annexure to this Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 3807/15/10.

12.07 ¾ hrs.**(iii)(a) Status of implementation of the recommendations contained in the 7th Report of Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers***

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I am laying the Statement on the status of implementation of the Recommendations contained in the Seventh Report of the Standing Committee on Demands for Grants for 2010-11 of the Department of Pharmaceuticals (Ministry of Chemicals and Fertilisers) in pursuance of the directions issued by the hon. Speaker, Lok Sabha.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 3808/15/10.

12.08 hrs.**(iii) (b) Status of implementation of the recommendations contained in the 8th Report of Standing Committee on Chemicals and Fertilizers on Demands for Grants(2010-11) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers***

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I am laying the Statement on the status of implementation of the Recommendations contained in the Eighth Report of the Standing Committee on Demands for Grants for 2010-11 of the Department of Chemicals and Petrochemicals (Ministry of Chemicals and Fertilisers) in pursuance of the directions issued by the hon. Speaker, Lok Sabha.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 3809/15/10.

12.08 ¼ hrs.

(iv) Status of implementation of the recommendations contained in the 140th Report of Standing Committee on Transport, Tourism and Culture on ‘Promotion of Tourism in Jammu and Kashmir’ pertaining to the Ministry of Tourism.*

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Madam, the Departmentally-Related Parliamentary Standing Committee on Transport, Tourism and Culture had made 53 recommendations in its 140th Report on “Promotion of Tourism in Jammu and Kashmir”. With your permission, I lay a Statement on the Table of the House which indicates the status of implementation of the recommendations as on 10th December, 2010.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 3810/15/10.

12.08 ½ hrs.**STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED
QUESTION NO. 3107 DATED 29.11.2010 REGARDING 'INCLUSION OF
JAT COMMUNITY IN OBC CATEGORY'***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of my colleague Shri D. Napoleon, I beg to lay the Statement correcting the reply given on November 29, 2010 to Unstarred Question No. 3107 by Dr. Vivekanand, MP regarding 'Inclusion of Jat Community in OBC Category'.

The reply given to part (a) to (c) of the Question presently reads as follows:-

“(a) The Government has not received any proposal for inclusion of Jat Community in the OBC category from the Government of Haryana.

(b)&(c) Do not arise.”

The above may be substituted by the following:

(a) to (c): The Government has not received any formal proposal from the Government of Haryana for inclusion of Jat Community in the Central List of OBCs for Haryana. However, the Chief Minister, Haryana, had forwarded, on 5th April, 2010, a representation dt. 27.3.2010 in this behalf of “Jat Aarakshan Sangharsh Samiti” and had requested for favourable consideration by the Central Government. The above representation was sent to the National Commission for Backward Classes in July, 2010 for consideration and appropriate action.”

* Laid on the Table and also placed in Library See No. LT 3811/15/10.

12.08 ¾ hrs.**OBSERVATION BY THE SPEAKER**
Private Members' Business

MADAM SPEAKER: Hon. Members, Private Members' Business relating to Bills is scheduled to be taken up at 3.30 PM today. As you are aware, Private Members' Bills are selected for discussion through the process of ballot. If the Bills are not taken up today, they have to go through the process of ballot again. As the Private Members' Business has not been taken up at all during the Session, and this is the last day available for this Business, I appeal to all sections of the House to allow the Private Members' Business to be taken up when the House re-assembles at 3.30 PM.

The House stands adjourned to meet again at 3.30 p.m.

12.09 hrs

*The Lok Sabha then adjourned till Thirty Minutes
past Fifteen of the Clock.*

15.30 hrs.

The Lok Sabha re-assembled at Thirty minutes past Fifteen of the Clock.

(Shri P.C. Chacko in the Chair)

MR. CHAIRMAN: Mr. Mahesh Joshi.

... (Interruptions)

15.30 ½ hrs.

At this stage Shri Bal Krishna Khanderao Shukla, Shri C. Rajendran, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

15.31 hrs.

MOTION RE: TWELFTH REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

श्री महेश जोशी (जयपुर): महोदय, मैं यह प्रस्ताव करता हूँ "कि यह सभा 8 दिसम्बर, 2010 को सभा में प्रस्तुत गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के 12वें प्रतिवेदन से सहमत है।"

MR. CHAIRMAN: The question is:

“That this House do agree with the Twelfth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on 8 December, 2010.”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: I have a very important announcement to make. Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please resume your seats. I have an announcement to make.

... (*Interruptions*)

MR. CHAIRMAN: I have a very important announcement. Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats. There is a very important announcement to make.

SHRIMATI SUSHMA SWARAJ (VIDISHA): The Chairman is on his legs announcing JPC! . . . (*Interruptions*)

MR. CHAIRMAN: Thank you.

She has agreed. I want to make a very important announcement and the Opposition Leader has also agreed.

Please understand one thing. This is not the Government's business. This is Private Members' time. Nobody has got the right to encroach upon the Private Members' time. So, we will take up Private Members' Business.

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: We are doing a wrong thing.

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Now, we start the Private Members' Business.

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats. Please resume your seats. This is Private Members' time.

... (*Interruptions*)

MR. CHAIRMAN: This is your time. It is your time.

... (*Interruptions*)

MR. CHAIRMAN: Please resume your seats.

... (*Interruptions*)

MR. CHAIRMAN: You are doing a disservice to the Members. This is not correct. You are not disturbing the Government's business. This is Private Members' right.

... (*Interruptions*)

MR. CHAIRMAN: Please understand that you are doing a disservice to the Members. Please allow the House to run.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet on Monday, the 13th December, 2010 at 11 a.m.

15.34 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, December 13, 2010/Agrahayana, 22, 1932 (Saka).*
